

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

O.A. No.694/95

(A)

New Delhi, dated the 10th July, 1995

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri G.Singh  
r/o 50-A/A 5B, Janakpuri,  
New Delhi

(None for the applicant) Applicant

vs.

The Union of India, through  
Member Secy. Planning Commission,  
Yojana Bhawan, New Delhi

(None for the respondent) Respondent

ORDER (ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman (A))

On 28-4-1995, the applicant was present in person and he was given time to file an MA within three weeks for condonation of delay and the case was directed to be listed on 24-5-1995. On 24-5-1995 also neither the applicant nor his counsel was present. Today also neither the applicant nor his counsel is present.

In the circumstances, OA is dismissed for default. No costs.

Lakshmi Swaminathan  
(Lakshmi Swaminathan)  
Member (J)

10.7.95  
(N.V. Krishnan)  
Vice Chairman (A)

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